

18

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/568/(IB)/2017
NAME OF THE PETITIONER(S) : VINITHA ASSOCIATES LTD
NAME OF THE RESPONDENT(S) : VASAVI HOUSING INFRASTRUCTURE LTD
UNDER SECTION : 7 RULE 4

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
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| 1 | ARUNA GANESH | COUNSEL FOR PETITIONER |  |
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ORDER

PCS representing the petitioner present and filed a memo stating that the petitioner has made service of notice to the respondent for their presence and submissions before the Adjudicating Authority today by way of paper publication in English and vernacular. Perused the memo and service of notice on the respondent is held sufficient. Respondent called absent. No representation. In the circumstances, the respondent is set ex parte. For hearing submissions of the petitioner, time is extended at request. Put up on 21.09.2017 at 10.30 A.M.

- 50/-
K Anantha Padmanabha Swamy
Member (Judicial)

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